

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:18
ANSWERED ON:08.08.2012
ALLOCATION OF COAL BLOCKS
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Will the Minister of COAL be pleased to state:

- (a) Whether the Central Vigilance Commission (CVC) has recommended for Central Bureau of Investigation (CBI) inquiry into the alleged irregularities in allocation and utilisation of 155 coal blocks allocated to Public Sector Undertakings (PSUs) and private entities during 2004 to 2009;
- (b) if so, the details thereof and the response of the Government thereto;
- (c) whether CBI has registered any case or FIR in this regard;
- (d) if so, the details thereof along with the names of persons against whom cases have been registered;
- (e) if not, the reasons therefor;
- (f) whether files related to alleged irregularities in coal block allocation and utilisation have been handed over to CBI by his Ministry, and
- (g) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF COAL (SHRI SRIPRAKASH JAISWAL)

- (a) & (b): As reported by the Central Bureau of Investigation (CBI), the Central Vigilance Commission (CVC) has recommended for CBI Inquiry into allocation of coal blocks allotted by the Ministry of Coal during the period 2006-09.
- (c) to (e): The CBI has registered on 01.06.2012 a Preliminary Enquiry against the companies which have been allocated captive coal blocks and unknown officials of Ministry of Coal.
- (f) & (g) The requisitioned files / documents as available have been handed over to CBI from time to time.